

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH

Original Application No. 1647 of 1992

Ram Nagina Sharma

.. Applicant

Versus

Director Postal Services and Ors. .. Respondents

CORAM:

Hon. Mr. Justice S.K. Dhaon, V.C.

Learned counsel for the applicant states that
she is now advised that the respondents no. 3 and
4 have been un-necessarily cited as respondents.
She prays that their names be struck off. The prayer
is allowed.

Km. Sadhna Srivastava has accepted notice
on behalf of the respondents no.1 and 2. In view of
the order I am about to pass, I do not consider it
necessary ^{to} ~~for~~ a reply. With the consent of the counsel
for the parties, this application is being disposed
of finally.

The material averments are these, through an
advertisement in a new paper, the Supdt of Post
Offices had invited applications to fill in the post
of Branch Post Master in village Syam Deorwa,
district Maharajganj. The applicant and others applied
in response to the advertisement. The applicant
is a resident of village Shyam Deorwa. Some of
the applicants are not the residents of the said
village. The applicant apprehends that those who

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are not residents of the village may also be considered and appointed. Hence this application.

Chapter III of the Section 3 of the Extra Departmental Deliver Agents Conduct and Service Rules is relevant. Para No. 4 has a sub-heading "Residents". It provides, interalia, that EDBPM/EDSPM must be a resident of the village where the post office is located.

The Senior Supdt. of Post Offices, while making the appointment of Branch Post Master in the village aforementioned, shall act in accordance with the Rules and Para 4 aforementioned particular.

With these directions this application is disposed of.

There shall be no order as to the costs.

Copy of the order may be given today.

Guy
V.C.

Dated: 17th Nov: 1992:

(Uv)